

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 66 OF 2019 &**  
**IA No. 309 of 2019**

**Dated:** 8<sup>th</sup> March, 2019

**Present:** **Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

Pudumjee Paper Products Limited ..... Appellant(s)  
Versus

Maharashtra Electricity Regulatory Commission & Anr. ....Respondent(s)  
Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : ----

**ORDER**

**IA No. 309 of 2019**

*(Appl. for exemption from filing certified copy of impugned order)*

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant submitted that, the instant application has been filed for exemption from filing certified copy of the impugned order. Further, he submitted that, in the light of the statement made in the instant IA and the reasons stated therein, the same may kindly be accepted and IA may be allowed.

The submission of the counsel for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the IA No.309 of 2019 and the reasons stated therein, IA is allowed, subject to production of certified copy. The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 03.05.2019.

**APPEAL NO. 66 OF 2019**

Issue Notice to the Respondents returnable on 09.04.2019. Dasti, in addition, is also permitted.

List the matter on 09.04.2019.

**(Ravindra Kumar Verma)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

vt/ss